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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**

O.A. NO.1986/2002

New Delhi this the 30th day of July, 2002.

**HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN**

**HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)**

Jagmal Singh  
S/o Shri Deep Chand  
R/o Village & P.O. Ahulana, Tehsil Gohana  
Distt. Sonepat  
Haryana. .... Applicant

( By Shri H.C.Sharma, Advocate )

-versus-

1. Govt.of N.C.T.of Delhi through its  
Chief Secretary  
Secretariat I.P. Estate  
New Delhi.
2. Commissioner of Police  
Delhi, Police Head Quarter  
I.P.Estate  
New Delhi.
3. Principal Police Training College  
Jharoda Kalan  
New Delhi. ... Respondents

O R D E R (ORAL)

**S.A.T.Rizvi:-**

Initially appointed as Library Information Assistant (Civil) since designated as Assistant Librarian (Civil) in September 1998, the applicant was confirmed in the post of Assistant Librarian (Civil) on 8.5.2002. Prior to his confirmation as above, the applicant was sent for basic training intended for technical hands on 11.10.2000. He was declared pass in the aforesaid training on

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18.12.2000. Later, on 7.2.2001, the applicant applied for grant of benefits arising from completion of the said training course. His request for the same, however, was rejected by the respondent authority in January 2002 (Annexure AI) on the ground that the recruitment rules for the post of SI (Librarian) for PHQ are distinct from the rules applicable to the applicant and are not relevant in the context of the recruitment rules prescribed for the post of Assistant Librarian. In the aforesaid letter, the respondent authority had further clarified that the main object of imparting training was to prepare the applicant professionally and also to inculcate in him the habit of keeping sound physique, mental health, discipline, self reliance, punctuality etc.

2. The learned counsel appearing on behalf of the applicant submits that notwithstanding the absence of a proper provision to that effect in the recruitment rules prescribed for the post of Assistant Librarian (Civil), the applicant is entitled to claim benefit on account of the training he has undergone. He has not placed before us any rule or any departmental instructions in support of his claim. On a proper consideration of the matter, we find that the benefits sought to be derived by the applicant on the strength of the training which he has undergone can be extended to

2

him only on the basis of a specific rule or in the light of ~~the~~ executive instructions providing for the same. Since as stated above, no such rule or instructions have been shown to us, we are unable to find any fault with the impugned letter dated January 2002 (Annexure AI) issued by the respondent authority rejecting the applicant's claim.

3. The learned counsel appearing on applicant's behalf <sup>also</sup> presses for ~~the~~ relief contained in clause 8(d) of the OA which reads as under:-

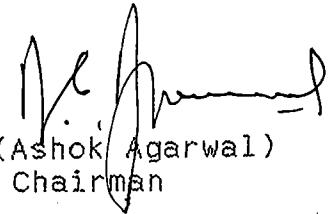
"8(d) To direct the respondents to grant the benefits of Vth CPC, in the form of pay scale of Rs.5500-9000 as recommended by the Commission."

He submits that even as Assistant Librarian (Civil), he has become entitled to be placed in the pay scale of Rs.5500 - 9000. However, despite representation filed in that behalf on 26.4.2002, the respondent authority has not decided the matter so far. We have considered the aforesaid submission and find that the aforesaid relief is totally unrelated to the ~~other~~ reliefs otherwise sought by him. He is, in the circumstances, in our view at liberty to approach the Tribunal for grant of the aforesaid relief by filing a fresh OA if so advised and in accordance with law.

5. In the circumstances, we find the OA to be devoid of merit and dismiss the same summarily.



(S.A.T. Rizvi)  
Member (A)



(Ashok Agarwal)  
Chairman

/sns/